

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 394 of 2020**

**IN THE MATTER OF:**

**Dhanlaxmi Bank**

**... Appellant**

**Versus**

**Royal Splendour Developers Pvt.  
Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant :** Mr. Lzafeer Ahmad and Mr. Sujoy Chatterjee,  
Advocates

**For Respondents :** Ms. Kavitha Surana, Advocate for R-1 & R-2  
Mr. K. V. Jagdishvaran and Ms. G. Indira, Advocates  
for R-3

**O R D E R**  
**(Through Virtual Mode)**

**19.08.2020** Notices against the Respondents have reportedly not been delivered.

At this stage, Ms. Kavitha Surana, Advocate for Respondent Nos. 1 and 2 and Mr. K. V. Jagdishvaran, Advocate for Respondent No. 3 appeared. Service is complete. Reply-affidavits be filed by the Respondents within two weeks. Rejoinder, if any, thereto be filed within one week thereafter. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List this appeal 'for hearing' on **15<sup>th</sup> September, 2020.**

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Dr. Alok Srivastava ]**  
**Member (Technical)**

/ns/gc/